

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2013

Subject: Revision of annual fixed charges based on actual capital expenditure incurred during 2009-12 and projected capital expenditure during 2012-14 in respect of Khandong Hydro Power Station (2 x 25 MW) after truing up exercise

Petition No. 238/GT/2013

Subject: Revision of annual fixed charges based on actual capital expenditure incurred during 2009-12 and projected capital expenditure during 2012-14 in respect of Kopili Hydro Power Station (200 MW) after truing up exercise

Date of Hearing: **4.3.2014**

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Smt Neerja Mathur, Member (EO)

Petitioner: North Eastern Electric Power Corporation Ltd., New Delhi

Respondents: Assam Power Distribution Co Ltd and 8 others

Parties Present: Shri Rana Bose, NEEPCO
Shri Bhaskar Goswami, NEEPCO
Ms. Elizabeth Porbot, NEEPCO

RECORD OF PROCEEDINGS

The petitioner, NEEPCO, has filed these petitions for revision of tariff of Khandong Hydro Power Station (2 x 25 MW) and Kopili Hydro Power Station (200 MW) ('the generating stations') for the period from 2009-14 after truing-up in terms of Regulation 6(1) of the 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner made submissions in the matter and prayed that tariff of the generating stations may be revised as prayed for in the petition.

3. None present on behalf of the respondents. Accordingly, the Commission reserved its order in the said petitions.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)